

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting No. 07/14 of NC-VI held on 27.06.2013

Meeting No. 06/14 for the licensing year 2013-14 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 27.06.2013 under the Chairmanship of Sh. S.K.Samal. Jt. DGFT. Following members were present in the meeting.

S.N	Name of the Officer	Designation	Department
1.	Sh. S.K. Jain	D.O.	DIPP
2.	Sh. A.K.Ojha	A.D	MSME
3.	Sh. J.P. Maurya	A.I.A	MFPI
Officers in attendance			
4.	Sh. S.K. Panigrahi	E.O.	DGFT

The minutes of meeting No. 5/13 and 06/13 held on 27.6.2013 sent by e mail to all members of the committee, were ratified by the members. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years as per para4.7.1(b) of Hand book of procedure (vol-1) 2009-14 updated as on 5.6.2012.

1	236	Party Name:VITAL THERAPEUTICS AND FORMULATIONS PVT. LTD		Meet No/Date:7/85-ALC3/2013 27.06.2013	Status: Approved								
	HQ File : 01/85/162/217/AM12		RLA File :09/24/40/443/AM12										
	Fixation of adhoc norms under para 4.4.2 of HBP, Vol.I for export of Vitamin E 50% Dry Powder Feed Grade.												
	The case was discussed in the meeting and noted the comments of Deptt. of Pharmaceuticals furnished vide their OM No.35021/03/2012-PI(Norms) dated 30.09.2012 and comments of Deptt.of AHD&F furnished vide their OM No.102-20/2013-Trade dated 05.04.2013. Accordingly committee decided to ratify the adhoc norms as under:-												
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Vitamin E 50% Dry Powder Feed Grade</td><td>1.00Kg</td><td>Vitamin E Acetate 93% Oil Feed Grade</td><td>0.543 Kg</td></tr></table>					Export Item	Qty.	Import Item	Qty.	Vitamin E 50% Dry Powder Feed Grade	1.00Kg	Vitamin E Acetate 93% Oil Feed Grade	0.543 Kg
	Export Item	Qty.	Import Item	Qty.									
	Vitamin E 50% Dry Powder Feed Grade	1.00Kg	Vitamin E Acetate 93% Oil Feed Grade	0.543 Kg									
RA may take consequential action as per policy/procedure.													

2	237	Party Name:SHUBHLAXMI INDUSTRIES	Meet No/Date:7/85-ALC3/2013 27.06.2013	Status: Deferred
	HQ File :01/85/171/032/AM13	Fixation of adhoc norms under para 4.4.2 of HBP, Vol.I for export of Guar Dehusked Splits (Guar Gum Refined Splits).		
	The case was discussed in the meeting. The committee decided to remind RA concerned to expedite their reply. The case was deferred and to be placed before the committee on 25.07.2013.			

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238	Party Name:VISHANT TRADERS (P) LTD.	Meet No/Date:7/85-ALC3/2013	Status:
Case No.:4/33/85-ALC3/2012		27.06.2013	
HQ File :01/85/050/00151/AM13/	RLA File :30/22/040/00018/AM13/	Lic.No/Date:3010090406	Approved
		12.12.2012	
The case was discussed in the meeting and committee noted the comments of Deptt. of C&PC furnished vide their OM No.46011/129/2012/PC-II dated 20.05.2013. Accordingly committee decided to ratify the adhoc norms as under:-			
Export Item	Qty.	Import Item	Qty.
Nylon Zipper Open End/ Plastic Zipper Close End / Nylon Zipper Close End.	1Piece.	1. Relevant Plastic Zip Roll (100Yds/Rolls).	Net to Net
		2.Relevant Zip Roll(200Yds/Roll).	Net to Net
		3. Acetal Copolymer M270	1.0Kg/Kg content in the export product
RA may take consequential action as per policy/procedure.			

4	239 Case No.:4/27/85-ALC3/2012	Party Name:RAVI FOODS P.LTD.,	Meet No/Date:7/85-ALC3/2013 27.06.2013	Status:
	HQ File :01/85/050/00142/AM13/	RLA File :09/24/040/00292/AM13/	Lic.No/Date:0910053838 17.09.2012	Deferred
	The case was discussed in the meeting. The committee noted that the comments from MFPI are awaited. The committee decided to remind MFPI to expedite their comments. The case was deferred and to be re-listed on 22.08.2013.			

5	240 Case No.:5/27/85-ALC3/2012	Party Name:DUKES CONSUMER CARE LIMITED	Meet No/Date:7/85-ALC3/2013 27.06.2013	Status:
	HQ File :01/85/050/00143/AM13/	RLA File :09/24/040/00294/AM13/	Lic.No/Date:0910053938 01.10.2012	Deferred
	The case was discussed in the meeting. The committee noted that the comments from MFPI are awaited. The committee decided to remind MFPI to expedite their comments. The case was deferred and to be re-listed on 22.08.2013.			

6	241 Case No.:2/37/85-ALC3/2011	Party Name:DUKES CONSUMER CARE LIMITED	Meet No/Date:7/85-ALC3/2013 27.06.2013	Status:
	HQ File :01/85/050/00219/AM12/	RLA File :09/24/040/00442/AM12/	Lic.No/Date:0910050601 03.01.2012	Deferred
	The case was discussed in the meeting. The committee noted that the comments from MFPI are awaited. The committee decided to remind MFPI to expedite their comments. The case was deferred and to be re-listed on 22.08.2013.			

	242 Case No.:21/36/85-ALC3/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:7/85-ALC3/2013 27.06.2013	Status:
	HQ File :01/85/050/00166/AM11/	RLA File :10/24/040/00090/AM11/	Lic.No/Date:1010041340 05.01.2011	Deferred

7		05.01.2011	
	The case was discussed in the meeting. The representative of MFPI present in the meeting opined that they are not in a position to workout and authenticate the wastage norms due to non availability of technical information. Therefore Committee decided to seek the views of Cocoa and Cashew processing Board (Kerala) in the matter, as suggested by the representative of MFPI & MSME. The case was deferred and to be re-listed on 22.08.2013.		

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243	Party Name: BELOOR BAYIR BIOTECH LTD,	Meet No/Date:7/85-ALC3/2013 27.06.2013	Status:
Case No.:13/3/85-ALC3/2013			
HQ File :01/85/050/00013/AM14/	RLA File :07/24/040/00456/AM13/	Lic.No/Date:0710093648 11.02.2013	
The case was discussed in the meeting. The committee noted the comments furnished by Deptt. of Pharmaceuticals vide their OM No. 35021/08/2013-PI(Norms) dated 24.05.2013. After discussion among technical members present in the meeting, the committee decided to ratify the norms and also amend the description of export product as under:-			
Export Item	Qty.	Import Item	Qty.
1.CHONDROFLEX CAPSULES (EACH CAPSULE CONTAINING 400MG OF CHONDROITIN SULPHATE 90%) 10000 BLISTER(50 kgs) CAPSULES.	50.00Kg	CHONDROITIN SULPHATE 90% FOOD GRADE NUTRACEUTICALS GRADE	1269.300Kg (for both export products together)
2.CHONDROFLEX CAPSULES (EACH CAPSULE CONTAINING 400MG OF CHONDROITIN SULPHATE 90%) 30000 BOTTLE CAPSULES.	1350.00Kg		
RA may take consequential action as per policy/procedure.			

9	244	Party Name:ORIGIN COFFEE ROASTING (P) LTD	Meet No/Date:7/85-ALC3/2013 27.06.2013	Status:
	Case No.:4/20/85-ALC3/2012			
	HQ File :01/85/050/00120/AM13/	RLA File :07/24/040/00211/AM13/	Lic.No/Date:0710090215 14.08.2012	Deferred
	The case was discussed in the meeting. The committee noted that the requisite information has been furnished by the firm to MFPI under intimation of this office. The committee decided to request MFPI to expedite their comments. The case was deferred and to be placed before the committee on			

of this office. The committee decided to request firm to expedite their comments. The case was deferred and to be placed before the committee on 22.08.2013.

10	245 Case No.:7/17/85-ALC3/2011	Party Name:ENGLISH INDIAN CLAYS LIMITED	Meet No/Date:7/85-ALC3/2013 27.06.2013	Status:
	HQ File :01/85/050/00088/AM12/	RLA File :53/24/040/00006/AM12/	Lic.No/Date:5310013114 19.07.2011	Deferred
	The case was discussed in the meeting. The Committee noted that the information called for by MSME from the firm has already been submitted and forwarded to MSME. The committee decided to remind MSME to expedite their comments. The case was deferred and to be placed before the committee on 22.08.2013.			

11	246 Case No.:7/39/85-ALC3/2012	Party Name:HINDUSTAN ZIRCON	Meet No/Date:7/85-ALC3/2013 27.06.2013	Status:
	HQ File :01/85/050/00177/AM13/	RLA File :08/24/040/00311/AM13/	Lic.No/Date:0810116977 19.12.2012	Deferred
	The case was discussed in the meeting. The committee noted that C&PC has called for certain information from the firm vide their letter dated 21.03.2013 reminded by this office e-mail dated 12.04.2013 and hard copy of the e-mailed letter dated 15.04.2013 and another reminder dated 25.05.2013. The firm has not furnished the information as yet. The committee decided to remind the firm to expedite the information. The case was deferred and to be placed before committee on 22.08.2013.			

12	247 Case No.:16/3/85-ALC3/2013	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:7/85-ALC3/2013 27.06.2013	Status:
	HQ File :01/85/050/00016/AM14/	RLA File :09/24/040/00468/AM13/	Lic.No/Date:0910054777 15.01.2013	Transferred
	The committee noted the comments furnished by the Deptt.of Pharmaceuticals vide their OM No. 35021/07/2013-PI(Norms) dated 27.05.2013. The committee noted that ITC(HS) code of the export products is wrongly mentioned by the firm. D/o Pharmaceuticals has stated that the product being a bulk drug is classified under Chapter 29. Accordingly the committee decided to transfer the case to NC-III.			

13	248 Case No.:3/7/85-ALC3/2012	Party Name:PUSHPAM FOODS AND BEVERAGES PRIVATE LIMITED	Meet No/Date:7/85-ALC3/2013 27.06.2013	Status:
	HQ File :01/85/050/00046/AM13/	RLA File :31/83/040/00019/AM13/	Lic.No/Date:3110054409 23.05.2012	Deferred
	The committee noted that the comments are awaited from the MFPI. The committee decided to remind MFPI to expedite their comments. Therefore the committee decided to remind MFPI to expedite their comments. The case was deferred and to be placed before the committee on 22.08.2013.			

14	249 Case No.:6/34/85-ALC3/2012	Party Name:THE NATIONAL INDUSTRIAL CORPORATION LTD	Meet No/Date:7/85-ALC3/2013 27.06.2013	Status:
	HQ File :01/85/050/00162/AM13/	RLA File :05/24/040/00367/AM13/	Lic.No/Date:0510342708 08.01.2013	Rejected
	The case was discussed in the meeting. The committee noted that the firm had been requested to furnish a copy of Industrial Licence as required by MFPI .But the firm is furnishing the copy of Registration with SSI time and again despite reminders. The committee therefore, decided to reject the case .RA may take necessary action under intimation to DGFT.			

15	250 Case No.:5/34/85-ALC3/2012	Party Name:S.L.N. COFFEE PRIVATE LIMITED	Meet No/Date:7/85-ALC3/2013 27.06.2013	Status:
	HQ File :01/85/050/00161/AM13/	RLA File :07/24/040/00353/AM13/	Lic.No/Date:0710092237 04.12.2012	Deferred
	The case was discussed in the meeting. The representative of MFPI present in the meeting informed that they have not received the copy of application in this case. The Committee therefore, decided to forward a copy of application along with all documents to MFPI. The case was deferred and to be placed before the Committee on 22.08.2013.			

16	251	Party Name:TATA COFFEE LTD	Meet No/Date:7/85-ALC3/2013 27.06.2013	Status:
	HQ File :01/85/050/059/AM13	RLA File : 07/24/40/016/AM13	Lic.No/Date:0710087805 19.04.2012	Approved

19.07.2012.			
Re-consideration of adhoc norms.			
The case was discussed in the meeting. The committee noted that the NC has already fixed the adhoc norms in this case in meeting no 37 dated 28.2.2013.. The committee had fixed the adhoc norms for export product 'Coffee medium Roasted (Vietnam Robusta Cherry). Now, the firm has requested to fix the adhoc norms for export product 'Very Dark Roast. MFPI has also furnished the revised comments vide their OM No. 34/DGFT/2012 dt. 13.06.2013. Based on MFPI's revised comments, the Committee decided to ratify the norms as under			
Export Item	Qty	Import Item	Qty
Dark Roast Coffee	14.352MT	Coffee Beans	16.20MTincluding 12.7 % wastage.
RA may take consequential action as per policy/procedure.			

17	252 Case No.:11/24/85-ALC3/2011	Party Name:GLOBAL GOURMET PVT LTD	Meet No/Date:7/85-ALC3/2013 27.06.2013	Status:
	HQ File :01/85/050/00133/AM12/	RLA File :34/24/040/00131/AM12/	Lic.No/Date:3410031784 30.09.2011	Deferred
	The Committee noted that the comments are awaited from MSME(Food Divn).Therefore the Committee decided to remind MSME(Food Divn) to expedite their comments. The case was deferred and to be placed before the committee on 08.08.2013.			

18	253 Case No.:2/16/85-ALC3/2012	Party Name:GLOBAL GOURMET PVT LTD	Meet No/Date:7/85-ALC3/2013 27.06.2013	Status:
	HQ File :01/85/050/00112/AM13/	RLA File :34/24/040/00081/AM13/	Lic.No/Date:3410034510 28.06.2012	Deferred
	The Committee noted that the comments are awaited from MSME(Food Divn).Therefore the Committee decided to remind MSME(Food Divn) to expedite their comments. Therefore the case was deferred and to be placed before the committee on 08.08.2013.			

19	254 Case No.:1/16/85-ALC3/2012	Party Name:GLOBAL GOURMET PVT LTD	Meet No/Date:7/85-ALC3/2013 27.06.2013	Status:
	HQ File :01/85/050/00111/AM13/	RLA File :34/24/040/00056/AM13/	Lic.No/Date:3410034234 28.05.2012	Deferred
	The Committee noted that the comments are awaited from MSME(Food Divn). Therefore the Committee decided to remind MSME(Food Divn) to expedite their comments. The case was deferred and to be placed before the committee on 08.08.2013.			

20	255 Case No.:9/24/85-ALC3/2011	Party Name:GLOBAL GOURMET PVT LTD	Meet No/Date:7/85-ALC3/2013 27.06.2013	Status:
	HQ File :01/85/050/00131/AM12/	RLA File :34/24/040/00139/AM12/	Lic.No/Date:3410031853 11.10.2011	Deferred
	The Committee noted that the comments are awaited from MSME(Food Divn). Therefore the Committee decided to remind MSME(Food Divn) to expedite their comments. The case was deferred and to be placed before the Committee on 08.08.2013.			

21	256	Party Name:NUTRIVITA FOODS PVT.LTD.	Meet No/Date:7/85-ALC3/2013 27.06.2013	Status:
	HQ File :01/85/050/141/AM13	RLA File :31/82/040/116/AM12	Lic.No/Date:3110055906 26.09.2012	Deferred
	The case was discussed in the meeting. On the recommendation of the technical members present in the meeting, the Committee decided to call for the following information from the firm:- 1. Technical nomenclature of both import export product as the given name is only a trade name.. 2. Composition of Pre-Mix sought to be imported. 3. Technical nomenclature of Nata 1 & Nata 2(Import item) The case was deferred and to be placed before the committee on 08.08.2013.			

22	257	Party Name:NUTRIVITA FOODS PVT.LTD.	Meet No/Date:7/85-ALC3/2013 27.06.2013	Status:
	HQ File :01/85/050/123/AM12	RLA File :31/82/040/233/AM12/	Lic.No/Date:3110051501 17.11.2011	Deferred
	The case was discussed in the meeting. On the recommendation of the technical members present in the meeting, the Committee decided to call for the following information from the firm:- 1. Technical nomenclature of both import export product as the given name is only a trade name.. 2. .Composition of Pre-Mix sought to be imported 3. Technical nomenclature of Nata 1 & Nata 2(Import item)			

The case was deferred and to be placed before the committee on 08.08.2013.

23	258	Party Name:NUTRIVITA FOODS PVT.LTD.	Meet No/Date:7/85-ALC3/2013 27.06.2013	Status:
	HQ File :01/85/050/103/AM12	RLA File :31/83/040/122/AM12	Lic.No/Date:3110050451 20.09.2011	Deferred
	The case was discussed in the meeting. On the recommendation of the technical members present in the meeting, the Committee decided to call for the following information from the firm:- 1. Technical nomenclature of both import export product as the given name is only a trade name.. 2. .Composition of Pre-Mix sought to be imported. 3. Technical nomenclature of Nata 1 & Nata 2(Import item) The case is deferred and to be placed before the committee on 08.08.2013.			
24	259	Party Name:NUTRIVITA FOODS PVT.LTD.	Meet No/Date:7/85-ALC3/2013 27.06.2013	Status:
	HQ File :01/85/050/143/AM12	RLA File :31/83/040/181/AM12	Lic.No/Date:3110051667 01.12.2011	Deferred
	The case was discussed in the meeting. On the recommendation of the technical members present in the meeting, the Committee decided to call for the following information from the firm:- 1. Technical nomenclature of both import export product as the given name is only a trade name.. 2. Composition of Pre-Mix sought to be imported. 3. Technical nomenclature of Nata 1 & Nata 2(Import item) The case was deferred and to be placed before the committee on 08.08.2013.			

25	260	Party Name:NUTRIVITA FOODS PVT.LTD.	Meet No/Date:7/85-ALC3/2013 27.06.2013	Status:
	Case No.:3/7/85-ALC3/2013			
	HQ File :01/85/050/00040/AM14/	RLA File :31/82/040/00338/AM13/	Lic.No/Date:3110057900 12.04.2013	Deferred
	The case was discussed in the meeting. On the recommendation of the technical members present in the meeting, the Committee decided to call for the following information from the firm:- 1. Technical nomenclature of both import export product as the given name is only a trade name.. 2. Composition of Pre-Mix sought to be imported 3. Technical nomenclature of Nata 1 & Nata 2(Import item) The case was deferred and to be placed before the committee on 08.08.2013.			

26	261	Party Name:NUTRIVITA FOODS PVT.LTD.	Meet No/Date:7/85-ALC3/2013 27.06.2013	Status:
	HQ File :01/85/050/140/AM12	RLA File :31/83/040/00166/AM12/	Lic.No/Date:3110051583 22.11.2011	Deferred
	The case was discussed in the meeting. On the recommendation of the technical members present in the meeting, the Committee decided to call for the following information from the firm:- 1. Technical nomenclature of both import export product as the given name is only a trade name.. 2. Composition of Pre-Mix sought to be imported. 3. Technical nomenclature of Nata 1 & Nata 2(Import item) The case was deferred and to be placed before the committee on 08.08.2013.			
27	262	Party Name:NUTRIVITA FOODS PVT.LTD.	Meet No/Date:7/85-ALC3/2013 27.06.2013	Status:
	HQ File :01/85/050/154/AM12	RLA File :31/83/040/00123/AM12	Lic.No/Date:3110050508 22.09.2011	Deferred
	The case was discussed in the meeting. On the recommendation of the technical members present in the meeting, the Committee decided to call for the following information from the firm:- 1. Technical nomenclature of both import export product as the given name is only a trade name.. 2. Composition of Pre-Mix sought to be imported. 3. Technical nomenclature of Nata 1 & Nata 2(Import item) The case was deferred and to be placed before the committee on 08.08.2013.			

	263	Party Name:NUTRIVITA FOODS PVT.LTD.	Meet No/Date:7/85-ALC3/2013 27.06.2013	Status:
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	HQ File :01/85/050/104/AM12	RLA File :31/83/040/00121/AM12/	Lic.No/Date:3110050506 22.09.2011	Deferred
28	The case was discussed in the meeting. On the recommendation of the technical members present in the meeting, the Committee decided to call for the following information from the firm:- 1. Technical nomenclature of both import export product as the given name is only a trade name.. 2. Composition of Pre-Mix sought to be imported. 3. Technical nomenclature of Nata 1 & Nata 2(Import item) The case is deferred and to be placed before the committee on 08.08.2013.			
29	264 Case No.:1/38/85-ALC3/2012	Party Name:NUTRIVITA FOODS PVT.LTD.	Meet No/Date:7/85- ALC3/2013 27.06.2013	Status:
	HQ File :01/85/050/00170/AM13/	RLA File :31/82/040/00294/AM13/	Lic.No/Date:3110057251 22.02.2013	Deferred
	The case was discussed in the meeting. On the recommendation of the technical members present in the meeting, the Committee decided to call for the following information from the firm:- 1. Technical nomenclature of both import export product as the given name is only a trade name.. 2. Composition of Pre-Mix sought to be imported. 3. Technical nomenclature of Nata 1 & Nata 2(Import item) The case is deferred and to be placed before the committee on 08.08.2013.			
30	265	Party Name:NUTRIVITA FOODS PVT.LTD.	Meet No/Date:7/85-ALC3/2013 27.06.2013	Status:
	HQ File :01/85/050/082/AM13	RLA File :31/82/040/094/AM12	Lic.No/Date:3110054899 03.07.2012	Deferred
	The case was discussed in the meeting. On the recommendation of the technical members present in the meeting, the Committee decided to call for the following information from the firm:- 1. Technical nomenclature of both import export product as the given name is only a trade name.. 2. Composition of Pre-Mix sought to be imported. 3. Technical nomenclature of Nata 1 & Nata 2(Import item) The case is deferred and to be placed before the committee on 08.08.2013.			

31	266	Party Name:NUTRIVITA FOODS PVT.LTD.	Meet No/Date7/85-ALC3/2013 27.06.2013	Status:
	HQ File :01/85/050/218/AM12	RLA File :31/82/040/411/AM12	Lic.No/Date:3110053436 20.03.2012	Deferred
	The case was discussed in the meeting. On the recommendation of the technical members present in the meeting, the Committee decided to call for the following information from the firm:- 1. Technical nomenclature of both import export product as the given name is only a trade name..			

	2. Composition of Pre-Mix sought to be imported. 3. Technical nomenclature of Nata 1 & Nata 2(Import item)	
	The case is deferred and to be placed before the committee on 08.08.2013.	

32	267	Party Name:NUTRIVITA FOODS PVT.LTD.	Meet No/Date:7/85-ALC3/2013 27.06.2013	Status:
	HQ File :01/85/050/203/AM12	RLA File :31/82/040/368/AM12	Lic.No/Date:3110053157 27.02.2012	Deferred
	The case was discussed in the meeting. On the recommendation of the technical members present in the meeting, the committee decided to call for the following information from the firm:- 1. Product name in technical terms(both import and export). 2. Composition of Pre-Mix. 3. Technical nomenclature of Nata 1 & Nata 2(Import item) The case is deferred and to be placed before the committee on 08.08.2013.			

33	268	Party Name:NEWBY TEAS OVERSEAS PVT. LTD	Meet No/Date:7/85-ALC3/2013 27.06.2013	Status:
	HQ File :01/85/162/180/AM13	RLA File :02/24/40/052/AM13	Lic.No/Date:0210178765 20.06.2012	Deferred
	The case was discussed in the meeting. The Committee noted that following clarification was sought from PC-II(A) i.e policy provision in such cases ,where items of import are packing materials only. However PC-II(A) has furnished the information with remarks 'Nil". The committee decided to seek further clarification from PC-II(A) in the matter. The case is deferred and to be placed before the committee on 08.08.2013			

34	269	Party Name:MAHAAN PROTEINS LTD	Meet No/Date:7/85-ALC3/2013 27.06.2013	Status:
	Case No.:11/14/85-ALC3/2012			
	HQ File :01/85/050/00100/AM13/	RLA File :05/24/040/00109/AM13/	Lic.No/Date:0510328600 29.06.2012	Deferred
	The case was discussed in the meeting. The committee noted that the firm has furnished the information called for vide their letter dated 12.06.2013. The committee decided to forward the same to MFPI to re- examine their recommendation already given. The case is deferred and to be placed before the committee on 22.08.2013.			

35	270 Case No.:12/7/85-ALC3/2013	Party Name:CRI LIMITED	Meet No/Date:7/85-ALC3/2013 27.06.2013	Status:
	HQ File :01/85/050/00049/AM14/	RLA File :02/24/040/00019/AM14/	Lic.No/Date:0210189979 27.05.2013	Approved
	The Committee noted that comments have been furnished by DIPP vide their Note No. 12/8/2013-TSW/270 dated 27.06.2013. Which were discussed and considered. Accordingly Committee decided to approve the adhoc norms as under:-			
36	Export Item	Qty.	Import Item	Qty.
	Ball Pen Tips made of Stainless Steel Wire 1.60MM Dia. Containing 2320.00Kgs of S. S. Wire & T. C. Balls 41288192Nos.	41288.200 (Thousand in Nos).	1. Stainless Steel Wire Dia 1.60MM of relevant grade 2. T. C. Balls of various dia.	4408.00Kg(1.90 kgs/ kg content in the export product) 41701.08 Thousand in Nos. including 1% wastage).
	RA may take consequential action as per policy/procedure.			
36	271 Case No.:10/7/85-ALC3/2013	Party Name:CRI LIMITED	Meet No/Date:7/85-ALC3/2013 27.06.2013	Status:
	HQ File :01/85/050/00047/AM14/	RLA File :02/24/040/00018/AM14/	Lic.No/Date:0210189980 27.05.2013	Deferred
	The case was discussed in the meeting. The committee noted the DIPP has desired to call for certain information as per DIPP's letter No. 12/8/2013-TSW/271 dated 27.06.2013. The committee decided to call for the information from the firm as under:-			
	1 Detailed technical Drawings with dimensions of export product, Catalogue, if any, may also be furnished. 2 Net weight of export product namely PEN NIB Adaptor made of Brass wire. 3 Net weight of each of the imported and indigenous inputs in the export product, for the purpose of material balancing. 4 Detailed calculation as to how the quantity of raw material proposed for import has been arrived at including the net weight and gross weight of components to be manufactured out of the imported material, wastage claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.			
	The case is deferred and to be placed before the committee on 22.08.2013.			

37	272 Case No.:1/7/85-ALC3/2013	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:7/85-ALC3/2013 27.06.2013	Status:
	HQ File :01/85/050/00038/AM14/	RLA File :05/23/040/00055/AM14/	Lic.No/Date:0510355134 24.05.2013	Deferred
	The committee noted that the comments are awaited from Deptt. of C&PC. Therefore the committee decided to remind Deptt. of C&PC to expedite their comments. The case is deferred and to be placed before the committee on 22.08.2013.			

38	273 Case No.:13/7/85-ALC3/2013	Party Name:JEWEL CONSUMER CARE P LTD	Meet No/Date:7/85-ALC3/2013 27.06.2013	Status:
	HQ File :01/85/050/00050/AM14/	RLA File :34/24/040/00009/AM14/	Lic.No/Date:3410036725 26.04.2013	Deferred
	The Committee noted that the comments are awaited from Deptt. of C&PC. Therefore the Committee decided to remind Deptt. of C&PC to expedite their comments. The case is deferred and to be placed before the committee on 22.08.2013.			

39	274 Case No.:9/7/85-ALC3/2013	Party Name:JEWEL CONSUMER CARE P LTD	Meet No/Date:7/85-ALC3/2013 27.06.2013	Status:
	HQ File :01/85/050/00046/AM14/	RLA File :34/24/040/00016/AM14/	Lic.No/Date:3410036727 26.04.2013	Deferred
	The Committee noted that the comments are awaited from Deptt. of C&PC. Therefore the Committee decided to remind Deptt. of C&PC to expedite their comments. The case is deferred and to be placed before the Committee on 22.08.2013.			

40	275 Case No.:15/7/85-ALC3/2013	Party Name:JEWEL CONSUMER CARE P LTD	Meet No/Date:7/85-ALC3/2013 27.06.2013	Status:
	HQ File :01/85/050/00052/AM14/	RLA File :34/24/040/00015/AM14/	Lic.No/Date:3410036726 26.04.2013	Deferred
	The Committee noted that the comments are awaited from Deptt. of C&PC. Therefore the Committee decided to remind Deptt. of C&PC to expedite their comments. The case is deferred and to be placed before the Committee on 22.08.2013.			

41	276 Case No.:5/39/85-ALC3/2012	Party Name:JAIKISHANDASS MALL JUTE PRODUCTS (P) LTD.	Meet No/Date:7/85-ALC3/2013 27.06.2013	Status:
	HQ File :01/85/050/00175/AM13/	RLA File :02/24/040/00171/AM13/	Lic.No/Date:0210186099 04.02.2013	Deferred

The case as discussed in the meeting. The committee decided that Jute Commissioner's letter may be processed on File.

42	277 Case No.:2/7/85-ALC3/2013	Party Name:FIELDFRESH FOODS PRIVATE LIMITED	Meet No/Date:7/85-ALC3/2013 27.06.2013	Status:
	HQ File :01/85/050/00039/AM14/	RLA File :05/23/040/00041/AM14/	Lic.No/Date:0510354421 16.05.2013	Deferred
	The committee noted that the firm has furnished the information in earlier cases involving same export product of the firm.. The committee decided to forward the information furnished by the firm to MFPI for their comments. The case is deferred and to be placed before the committee on 22.08.2013.			

43	278 Case No.:5/7/85-ALC3/2013	Party Name:FIELDFRESH FOODS PRIVATE LIMITED	Meet No/Date:7/85-ALC3/2013 27.06.2013	Status:
	HQ File :01/85/050/00042/AM14/	RLA File :05/23/040/00014/AM14/	Lic.No/Date:0510351426 11.04.2013	Deferred
	The committee noted that the firm has furnished the information in earlier cases involving same export product of the firm.. The committee decided to forward the information furnished by the firm to MFPI for their comments. The case is deferred and to be placed before the committee on 22.08.2013.			

44	279 Case No.:10/39/85-ALC3/2012	Party Name:FIELDFRESH FOODS PRIVATE LIMITED	Meet No/Date:7/85-ALC3/2013 27.06.2013	Status:
	HQ File :01/85/050/00180/AM13/	RLA File :05/23/040/00444/AM13/	Lic.No/Date:0510344228 28.01.2013	Deferred
	The committee noted that the firm has furnished the information in earlier cases involving same export product of the firm.. The committee decided to forward the information furnished by the firm to MFPI for their comments. The case is deferred and to be placed before the committee on 22.08.2013.			

45	280 Case No.:16/7/85-ALC3/2013	Party Name:ESSEM TECNOPINZ PVT. LTD	Meet No/Date:7/85-ALC3/2013 27.06.2013	Status:
	HQ File :01/85/050/00053/AM14/	RLA File :31/83/040/00195/AM13/	Lic.No/Date:3110057983 17.04.2013	Deferred
	The case was discussed in the meeting and comments furnished by the DIPP vide their Note No. 12/8/2013-TSW/270 dated 27.06.2013 was noted . Committee needed to understand the actual use of import item No 3 .i.e Cutting tools, drill oil & Chemicals in the manufacture of the export product and decided to defer the case . The case will be placed before the next NC meeting to be held on 25.7.2013:-			

46	281	Party Name:REF. FROM MPEZ (NESTLE INDIA LTD-EN EOU UNIT).	Meet No/Date:7/85-ALC3/2013 27.06.2013	Status: Deferred
	HQ File :01/85/162/176/AM13	Fixation wastage norms for export product “Rooibos Instant Tea”.		
	The case was discussed in the meeting and Committee noted the views of tea Board finished vide their letter No.LC/ALA/2013/791 dated 6.6.2013 . After discussion Committee decided to forward the application along with all other documents to MFPI for their comments. The case was deferred and to be placed before the committee on 22.08.2013.			

47	282 Case No.:8/7/85-ALC3/2013	Party Name:SHIRDI INDUSTRIES LIMITED	Meet No/Date:7/85-ALC3/2013 27.06.2013	Status:
	HQ File :01/85/050/00045/AM14/	RLA File :03/95/040/00808/AM13/	Lic.No/Date:0310734461 15.05.2013	Deferred
	The case was discussed in the meeting and it was noted that the comments are awaited from DIPP. Committee decided to remind DIPP to expedite their comments. The case was deferred and to be placed before the committee on 22.08.2013.			

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283 Case No.:6/7/85-ALC3/2013	Party Name:ASHAPURA MINECHEM LTD.,	Meet No/Date:7/85-ALC3/2013 27.06.2013	Status:
HQ File :01/85/050/00043/AM14/	RLA File :03/94/040/01122/AM13/	Lic.No/Date:0310729220 22.03.2013	Approved

The case was discussed in the meeting. The committee noted the comments furnished by MSME(G&C Divn) vide their U.O. No. 25(1)/SION/G&C/2010 dated 16.05.2013. Based on the said recommendation the committee decided to approve import items Sl. No. 1 to 8 as per MSME written comments and with regard to input Sl. No 9,. 10 & 11, may be allowed as per packing policy as under:-

Export Item	Qty.	Import Item		Qty.(in MT)
Kaolin	1.00MT	1	Caustic Soda	0.0057
		2	Sodium Carbonate	0.0006
		3	Sodium Hexa Meta Phosphate	0.0021
		4	Sodium Hydro Sulphate	0.0045
		5	Sulphuric Acid 98%	0.0065
		6	Tri-Sodium Phosphate	0.0021
		7	Sodium Poly Acrylate	0.0001
		8	Sodium silicate Liquid	0.0003
		9	25Kgs HDPE Bags	As per Policy governing Packing materials..
		10	50Kgs HDPE Bags	
		11	1MT HDPE Jumbo Bag	

RA may take consequential action as per policy/procedure.

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284 Case No.:4/3/85-ALC3/2013	Party Name:ASHAPURA MINECHEM LTD.,	Meet No/Date:7/85-ALC3/2013 27.06.2013	Status:
HQ File :01/85/050/00004/AM14/	RLA File :03/94/040/00980/AM13/	Lic.No/Date:0310724192 14.02.2013	Approved

The case was discussed in the meeting. The committee noted the comments furnished by MSME(G&C Divn) vide their U.O. No. 25(1)/SION/G&C/2010 dated 16.05.2013. Based on the said recommendation the committee decided to approve import items Sl. No. 1 to 8 as per MSME written comments and with regard to input Sl. No 9,. 10 & 11, may be allowed as per packing policy as under:-

Export Item	Qty.	Import Item		Qty.(in MT)
Kaolin	1.00MT	1	Caustic Soda	0.0057
		2	Sodium Carbonate	0.0006

			3	Sodium Hexa Meta Phosphate	0.0021
			4	Sodium Hydro Sulphate	0.0045
			5	Sulphuric Acid 98%	0.0065
			6	Tri-Sodium Phosphate	0.0021
			7	Sodium Poly Acrylate	0.0001
			8	Sodium silicate Liquid	0.0003
			9	25Kgs HDPE Bags	As per Policy governing packing material
			10	50Kgs HDPE Bags	
			11	1MT HDPE Jumbo Bag	
RA may take consequential action as per policy/procedure.					

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285	Party Name:ASHAPURA MINECHEM LTD.,	Meet No/Date:7/85-ALC3/2013	Status:										
Case No.:8/39/85-ALC3/2012		27.06.2013											
HQ File :01/85/050/00178/AM13/	RLA File :03/94/040/00815/AM13/	Lic.No/Date:0310718722	Approved										
		31.12.2012											
The case was discussed in the meeting. The committee noted the comments furnished by MSME(G&C Divn) vide their U.O. No. 25(1)/SION/G&C/2010 dated 16.05.2013. Based on the said recommendation the committee decided to approve import items Sl. No. 1 to 8 as per MSME written comments and with regard to input Sl. No 9,. 10 & 11, may be allowed as per packing policy as under:-													
<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.(in MT)</td></tr><tr><td rowspan="2">Kaolin</td><td rowspan="2">1.00MT</td><td>1 Caustic Soda</td><td>0.0057</td></tr><tr><td>2 Sodium Carbonate</td><td>0.0006</td></tr></table>				Export Item	Qty.	Import Item	Qty.(in MT)	Kaolin	1.00MT	1 Caustic Soda	0.0057	2 Sodium Carbonate	0.0006
Export Item	Qty.	Import Item	Qty.(in MT)										
Kaolin	1.00MT	1 Caustic Soda	0.0057										
		2 Sodium Carbonate	0.0006										

50			2	Sodium Carbonate	0.0000
			3	Sodium Hexa Meta Phosphate	0.0021
			4	Sodium Hydro Sulphate	0.0045
			5	Sulphuric Acid 98%	0.0065
			6	Tri-Sodium Phosphate	0.0021
			7	Sodium Poly Acrylate	0.0001
			8	Sodium silicate Liquid	0.0003
			9	25Kgs HDPE Bags	As per policy governing Packing material
			10	50Kgs HDPE Bags	
			11	1MT HDPE Jumbo Bag	
	RA may take consequential action as per policy/procedure.				

51	286	Party Name:LITTLE BEE IMPEX	Meet No/Date:7/85-ALC3/2013	Status:
	Case No.:7/7/85-ALC3/2013		27.06.2013	
	HQ File :01/85/050/00044/AM14/	RLA File :30/21/040/00010/AM14/	Lic.No/Date:3010094039	Refer to RA concerned
The case was discussed in the meeting. The committee noted that import items applied for are in nature of packing material. Therefore, committee has nothing to decide in the matter. Committee decided that concerned RA may be requested to take appropriate action in the case.				

52	287	Party Name:INNOVATIVE CUISINE PVT. LTD.	Meet No/Date:7/85-ALC3/2013	Status:
	Case No.:14/7/85-ALC3/2013		27.06.2013	
	HQ File :01/85/050/00051/AM14/	RLA File :08/24/040/00009/AM14/	Lic.No/Date:0810120378	Deferred
The case was discussed in the meeting and it was noted that comments has been sought from MFPI. It was decided by the committee to forward the application to MSME and representative of MFPI present in the meeting also agreed that the case to be handled by MSME. The case was deferred and to be placed before the committee on 22.08.2013.				

53	288 Case No.:11/7/85-ALC3/2013	Party Name:SHREE VINAYAK FOODS & FABRICS P. LTD.	Meet No/Date:7/85-ALC3/2013 27.06.2013	Status:
	HQ File :01/85/050/00048/AM14/	RLA File :08/24/040/00075/AM14/	Lic.No/Date:0810121379 24.05.2013	Deferred
	The case was discussed in the meeting and it was noted that comments sought from MFPI. It was decided to forward the application to MSME and representative of MFPI present in the meeting also agreed . The case was deferred and to be placed before the committee on 22.08.2013.			

54	289 Case No.:4/7/85-ALC3/2013	Party Name:DINESH SARAOGI	Meet No/Date:7/85-ALC3/2013 27.06.2013	Status:
	HQ File :01/85/050/00041/AM14/	RLA File :02/24/040/00021/AM14/	Lic.No/Date:0210189909 23.05.2013	Deferred
	The case was discussed in the meeting and Committee decided to seek comments from MSME(Chemical). The case was deferred and to be placed before the committee on 22.08.2013.			

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290	Party Name:STAG INTERNATINAL	Meet No/Date:7/85-ALC3/2013 27.06.2013	Status:
HQ File :01/85/050/018/AM13/	RLA File :05/24/040/434/AM12	Lic.No/Date:0510318694 27.02.2012	Approved
The case was discussed in the meeting. it was noted that firm undertakes the following activities before export of imported items I,e unpacking,unassembling , Checking,assembling, calibrating repacking , labeling , etc .Since the imports are on net to net basis , Committee after discussion with the technical members , decided to approve the ad-hoc norms on net to net basis with accountability clause. as under:-			
Export Item	Qty r	Import Item	Qty
1.Cross Trainers(with Acc)	4.00 No.	1.Cross Trainers	4.00 NO.
2. Spin Bikes'(with Acc)	13.00No.	2. Spin Bikes'	13.00 No.
3. 4 in 1 strength station(with Acc)	1.00 No.	3. 4 in 1 strength station	1.00 No
4.Adjustable Bench (with Acc)	1.00 No.	4.Adjustable Bench	1.00 No.
5 .Dumbbell Rack (with Acc)	1.00 No.	5 .Dumbbell Rack	1.00 No.
6.Parallel Dip Bar/ Chin up stand (with Acc)	1.00 No.	6.Parallel Dip Bar/ Chin up stand	1.00 No.
7. Tread mills (with Acc)	8.00 No.	7.. Tread mills	8.00 No.
8. Aerobic Step Compact (PRO with Acc)	21.00 No.	8. Aerobic Step Compact (PRO)	21.00 No.

9. Strength & Endurance Circuit Machine that containing the following :3 Clubbike sit, 3 cross walker , 1 leg Extension, 1 leg curl, 1 chest press , 1 seat Row , 1 Bauch , 1 Back Extension , 1 water Column Standard 2 M, 1 Floor mount water column , 1 Milon Cube , 1 PC win-XP-PRO smart card reader, and 1000 smart card (with Acc)	1.00 Set.	9. Strength & Endurance Circuit Machine that containing the following Clubbike sit,	3.00 No.
		10.Cross walker	3.00 No.
		11.Leg extension	1.00 No.
		12.Leg Curl	1.00 No.
		13.Chest Press	1.00 No.
		14.Seated Row	1.00 No.
		15. Bauch	1.00 No.
		16.Back Extension	1.00 No.
		17. water Column Standard 2 M,	1.00 No.
		18. Floor mount water column	1.00 No.
		19. Milon Cube	1.00 No.
		20. PC win-XP-PRO smart card reader	1.00 No.
21. Smart Card	1000.00 No.		

RA may take consequential action as per policy procedure.

56	291	Review of SIONs	Meet No/Date:7/85-ALC3/2013 27.06.2013	Status:
	HQ File :01/85/162/0029/AM14	Review of top 25 existing SIONs pertaining to product group i.e. Food, fish & Misc.		
	The case was discussed in the meeting The background of the matter was explained to the members.. Committee noted for review of top 25 existing SIONs of Food, Fish and Misc . product as indicated in the list . Committee decided to refer the matter to concern technical authorities for their comments.			

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